

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 313**  
**IB-1066(ND)/2020**

**IN THE MATTER OF:**

Devinder Yadav & Ors. .... Petitioner/Applicant  
Vs.  
GRJ Distributors and Developers Private Limited ..... Respondent

**Order u/S 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 17.01.2025**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the RP : Mr. Rishab Jain, Adv.

**ORDER**

Mr. Rishabh Jain, Ld. Counsel appearing for the Resolution Professional has submitted that the 3<sup>rd</sup> progress report will be filed in due course in view of the order passed by Hon'ble NCLAT vide order dated 18.03.2024 in ***Company Appeal (AT) (Ins) No. 676 of 2022 & I.A. No. 4972, 4946 of 2022 & 91, 92, 164, 4029 of 2023 in the case of Ajay Singal Vs. Gaurav Katiyar Interim Resolution Professional of GRJ Distributors and Developers Pvt. Ltd. & Ors.***, whereby the following direction was passed which is extracted below:-

*"The request has been made by the appellant is hereby accepted and as a result thereof, the present appeal is hereby disposed of. Liberty is given to the concerned parties to approach this Court in case of any difficulty faced in completion of the project but the parties shall have to file their application before the NCLT for the purpose of compliances*

*and the RP shall file its report after the completion of the project."*

List the matter **on 14.02.2025.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay